

Bill No. 18 of 2021

**THE CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2021**

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further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the State of Tamil Nadu.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2021. Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment
of
Constitution
(Scheduled
Castes) Order,
1950.

2. In the Constitution (Scheduled Castes) Order, 1950, in the Schedule, in Part XVI.— C.O.19.
Tamil Nadu,—

(a) for entry 17, the following entry shall be substituted, namely:—

"17. DevendrakulaVelalar [Devendrakulathan, Kadaiyan (excluding in the coastal areas of Tirunelveli, Thoothukudi, Ramanathapuram, Pudukottai, 5
Thanjavur, Tiruvarur and Nagapattinam districts), Kalladi, Kudumban, Pallan,
Pannadi, Vathiriyam]";

(b) for entry 26, the following entry shall be substituted, namely:—

"26. Kadaiyan (in the districts of Tirunelveli, Thoothukudi, Ramanathapuram, Pudukottai, Thanjavur, Tiruvarur and Nagapattinam)"; 10

(c) entries 28, 35, 49, 54 and 72 shall be omitted.

STATEMENT OF OBJECTS AND REASONS

In accordance with the provisions of clause (1) of article 341 of the Constitution, six Presidential Orders were issued specifying Scheduled Castes in respect of various States and Union territories. These Orders have been amended from time to time by Acts of Parliament enacted under clause (2) of article 341 of the Constitution.

2. The State Government of Tamil Nadu has proposed certain modifications in the list of Scheduled Castes, by way of grouping of seven castes, which presently exist therein as separate castes in the said list as under:

"DevendrakulaVelalar [Devendrakulathan, Kadaiyan (excluding in the coastal areas of Tirunelveli, Thoothukudi, Ramanathapuram, Pudukottai, Thanjavur, Tiruvarur and Nagapattinam districts), Kalladi, Kudumban, Pallan, Pannadi, Vathiriyar]"; and

"Kadaiyan (in the districts of Tirunelveli, Thoothukudi, Ramanathapuram, Pudukottai, Thanjavur, Tiruvarur and Nagapattinam)".

3. It is also proposed to consequentially omit the redundant entries from the said list in view of the aforementioned grouping.

4. The Registrar General of India has conveyed concurrence to the proposed modifications.

5. In order to give effect to the above changes, it is necessary to amend the Constitution (Scheduled Castes) Order, 1950 in respect of the State of Tamil Nadu.

6. The Bill seeks to achieve the aforesaid objectives.

NEW DELHI;

THAAWARCHAND GEHLOT.

The 11th February, 2021.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950
(C.O. 19)

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In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Governors and Rajpramukhs of the States concerned, is pleased to make the following Order, namely:—

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PART XVI.—Tamil Nadu

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17. Devendrakulathan

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26. Kadaiyan

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28. Kalladi

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35. Kudumban

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49. Pallan

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54. Pannadi

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72. Vathiriyan

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further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list
of Scheduled Castes in the State of Tamil Nadu.

(Shri Thaawarchand Gehlot, Minister of Social Justice and Empowerment)